

(ग) ऊपर (ख) में उल्लिखित योजना के अन्तर्गत करों की भ्रदायगी के लिए संतोषजनक उपबन्ध रखे गये थे। इसनिए आयकर अधिकारी द्वारा, निर्धारित की 10, रामबाग, सडजी मंडी, दिल्ली स्थित सम्पति की 9.65 लाख रु० के कुल प्रतिफल के लिए 5 जनवरी, 1973 को कर बेवाकी प्रमाण-पत्र जारी किया गया था। इसलिए आयकर अधिकारी के खिलाफ कोई कार्यवाही करने का प्रश्न पैदा नहीं होता।

**Shares of Shivmony Steel Tube,
Bangalore**

3775. SHRIMATI SAVITRI SHYAM: Will the Minister of FINANCE be pleased to state:

(a) whether the shares of Shivmony Steel Tube, Bangalore, which is a Public Limited Company, are not negotiable in any of the stock exchanges in the country;

(b) if so, the reasons therefor; and

(c) if not, the names of the stock exchanges where these shares are sold/purchased and also the market rate of these shares on 31st October, 1973?

THE MINISTER OF FINANCE (SHRI YESHWANTRAO CHAVAN): (a) to (c). The equity shares of Rs. 10 each and redeemable cumulative—9.5 per cent preference shares of Rs. 100 each of Shivmony Steel Tubes Limited, Bangalore are listed and can be traded on the Bombay and Bangalore Stock Exchanges. On the Bangalore Stock Exchange, the equity shares (of Rs. 7.50 paid-up) have been transacted, the last such transaction till 31-10-73 having taken place at Rs. 8.20 on 30-10-73. No transaction in the shares of the Company had, however, taken place on the Bombay Stock Exchange.

**Rolls of Newsprint lying in Bombay
Godowns**

3776. DR. H. P. SHARMA: Will the Minister of COMMERCE be pleased to state:

(a) whether about 500 rolls of newsprint have been lying in Bombay godowns for several months;

(b) whether the officials in New Delhi were not aware of it; and

(c) the reasons for non-clearance thereof from the godowns for such a long time and how the accumulation has been or is being used?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI A. C. GEORGE): (a) Newsprint about 145 tonnes had accumulated in Bombay as a result of short-landing in various consignments over a period.

(b) The STC had preferred claims against these short-landings and were continuously making an effort to clear the consignments.

(c) The STC have already taken over this accumulated stock without prejudice to the claims.

**Issuing of Instructions to Departments of
Government of India regarding use of
Staff Cars**

3777. SHRI MUHAMMED SHERIFF: Will the Minister of FINANCE be pleased to state:

(a) whether Government have recently issued any instructions to various Departments of the Government of India for restricting the use of staff cars; and

(b) if so, the steps taken by Government in this regard and progress achieved?

THE MINISTER OF FINANCE (SHRI YESHWANTRAO CHAVAN): (a) and (b). Yes, Sir. Apart from the strict enforcement of Staff Car Rules, Ministries have been instructed to restrict the consumption of petrol. It is not possible at this stage to make a realistic assessment of the results achieved so far in the absence of the verified expenditure figures for the relevant period which can become available only after the close of the current financial year.